BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 7/2018 in C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

Edelweiss Assets Reconstruction Co. Ltd

V/s.

PSL Ltd.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptdy

Code

DESIGNATION S.NO. NAME (CAPITAL LETTERS) REPRESENTATION **SIGNATURE**

SR. ADV

THAKKAR PAHWA

Haya Blussert

Learned Advocate Mr. Baiju Bhagat present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent in IA 7/2018.

Heard arguments of learned Counsel for Applicant.

This application is filed under section 65 of IB code by Financial Creditor seeking not to appoint the IRP proposed by the Corporate Applicant and appoint the IRP named by the Financial Creditor.

Since the CIRP is not yet commenced this Authority is of the considered view that this application is not maintainable at the instance of Financial creditor at this stage. However, Financial creditor can raise their please, if any, in CP(IB) 37/2017 in their objections.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL